

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB) 137 (ND)/2018**

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.04.2019**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. Uttam Strips Ltd.**

**SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Petitioner:**

Mr. Abhay Kaushik, Mr. Pankaj Bhagat, Mr. Sadre Alam, Ms. Tusharika Sharma, Mr. Ankur Mittal and Ms. Jasveen Kaur, Advocates

Mr. Sanjiv Dagar for CA 162/2019

Mr. Varun K. Chopra, Advocate for CA 540/2019

**For the Respondent:**

Mr. Sunder Khatri, Advocate

Mr. Manoj Garg, CA

Mr. Rahul Malhotra, Advocate of Employees

Mr. A. Anand and Mr. Anant A. Pavgi, Advocates for R-1 to 3 in CA 54/2019

**ORDER**

In reply to **CA 226/2018**, it is submitted that the original expenses incurred by the Operational Creditor have been duly reimbursed to them vide payment made on 23<sup>rd</sup> April, 2019.

Ld. Counsel for the applicant prays for some time to confirm the same.

There are several applications filed by the claimants whose claims have been rejected on grounds of having been filed belatedly. It is submitted that the



Resolution Plan as approved by the COC is already under consideration before this bench.

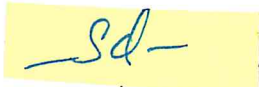
Ld. Counsel for the RP submits that no further claims can be entertained at this point of time.

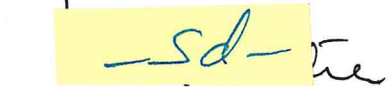
Be listed for arguments on 16<sup>th</sup> May, 2019.

**CA 539/2019** has been filed on behalf of the employees who are aggrieved by the decision of RP in respect of their claims. Notice of this application is accepted by the Ld. Counsel for the RP. Reply, if any, be filed.

**CA 540/2019** has been filed by GAIL India Ltd. whose claims have been rejected on grounds of having being filed belatedly. Notice of this application is accepted by the Ld. Counsel for the RP. Reply, if any, be filed.

To come up for further consideration on 16<sup>th</sup> May, 2019.

  
**(V. K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**